

(6)

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD**

Original Application No.1119 of 2007.

Allahabad, this the 05th day of September, 2008.

Hon'ble Mr. A.K. Gaur, J.M.
Hon'ble Mrs. Manjulika Gautam, A.M.

1. D. Singh, S/o late P.S. Bhandari.
2. J.B. Lal, S/o late Balrloop Srivastava.
3. R.C. Wishwakarma, S/o Sri Jagannath Wishwakarma.
4. Mrs. Promila Oberio, W/o Ved Prakash Oberoi.
5. Mrs. Shyam Lata Srivastava, D/o late Chair Behari Lal.

...Applicants.

By Advocate : Sri Anupam Shukla.

Versus

1. Union of India through the Secretary, Ministry of Defence, South Block, New Delhi.
2. The Chief of Air Staff, Air Head Quarter (Vayu Bhawan), New Delhi.
3. Commanding Officer, Air Force Station, HQ CAC (U), Allahabad.
4. Controller of Defence Accouts, Air Force, Derhradun.
5. Air Officer Commanding, Air Force, Central Account Subroto Park, New Delhi.
6. C.D.A. (Pension), Allahabad.
7. AOC 24 ED, Air Force Station, Manauri.

...Respondents.

By Advocate : Shri

ORDER

By A.K. Gaur, Member-J

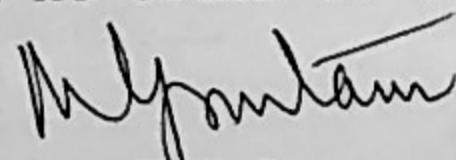
We have heard the learned counsel for the applicant and perused the pleadings of the case.

2. The applicants are working as Telephone Operator under Commanding Officer, Air Force station, H.Q. CAC (U), Allahabad. They have prayed that the respondents be directed to grant pay,

(2)

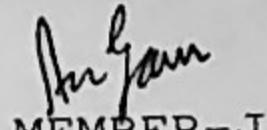
allowances and promotion benefits to the applicants at par with Telephone Operators working in Telephone Department taking into consideration the letter dated 8.11.2005. They allege that Telephone Operators of the Department of Telegraph and Telephone Operators working in Army have already been given certain benefits. It is stated that all the applicants are retired persons. Accordingly we hereby dispose of this O.A. with direction to the applicant to file a fresh representation to the respondents within 10 days from today. On receipt of the said representation, the respondents/competent authority shall take positive decision in the matter taking into consideration the recommendations made by the Sixth Pay Commission within a period of three months from the date of receipt of such representation.

3. The O.A. stands disposed of in the above terms with no order as to costs.



MEMBER-A

GIRISH/-



MEMBER-J